

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12534/2026

[Arising out of impugned final judgment and order dated 08-06-2026 in HCWP No. 179/2026 passed by the High Court of Judicature at Allahabad]

MULLA AFROZ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 197669/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 197665/2026 - EXEMPTION FROM FILING O.T.

Date : 21-08-2026 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU**

For Petitioner(s) : Mr. Deepak Singh, AOR

**For Respondent(s) :Mr. K.M.Nataraj, A.S.G.
Mr. Kanakamedala R. Kumar, A.S.G.
Ms. Nachiketa Joshi, Adv.
Ms. Medha Pushkarna, Adv.
Ms. Mrigna Shekhar, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.

Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Learned counsel appearing for the respondent(s) seeks and is granted one week's time to file counter affidavit.**
- 2. Learned counsel for the petitioner submits that he will not file rejoinder affidavit on behalf of the petitioner.**
- 3. Re-list the special leave petition on 3rd September, 2026.**

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**